

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**C.C.P. No. 63 of 2010**

**In**

**Original Application No. 340 of 2006**

This the 09th day of March, 2011

**Hon'ble Mr. Justice Alok Kumar Singh, Member-J**  
**Hon'ble Mr. S.P. Singh, Member-A**

Swami Dayal Pandey, Aged about 63 years, S/o late Sri  
Tribhuwan Prasad, R/o 357 Civil Lines, Balrampur.

.....

Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Sri U.C.D. Shreni, General Manager, North Eastern  
Railway, Gorakhpur.
2. Sri A.K. Singh, DRM, NER, Ashok Marg, Lucknow.  
.....Respondents.

By Advocate : Sri Arvind Kumar .

**ORDER (Oral)**

**By Justice Alok K Singh, Member-J**

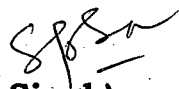
Heard the learned counsel for the parties and perused the  
material on record.

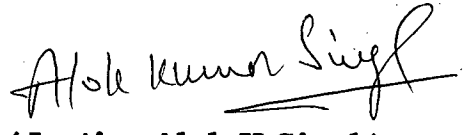
2. **M.P. No. 595 of 2011** : This is an application for taking  
compliance report on record. In the interest of justice, M.P. is  
allowed and compliance report is taken on record.

3. From the perusal of compliance report, it reveals that a  
cheque dated 8.3.2011 to the tune of Rs. 3,53,506/- in favour of  
the applicant has already been prepared. But it has not been  
delivered till date. Learned counsel for respondents informs that  
he has brought the cheque here and if the Tribunal directs this  
crossed cheque may be handed over to the learned counsel for the  
applicant and accordingly it is so ordered.

A

4. In view of the above, the aforesaid cheque has been received by Sri Praveen Kumar, learned counsel for the applicant. Concededly nothing is left to be complied with. Therefore, this CCP is disposed of in full and final satisfaction. Notices issued to the respondents are hereby discharged.

  
**(S.P. Singh)**  
**Member-A**

  
**(Justice Alok K Singh)**  
**Member-J**

Girish/-